

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**O.A. NO. 113/91****T.R. NO.:****DATE OF DECISION 11-8-1995****Mr. M.G. Tundiya**

Petitioner

Mr. J.J. Yajnik

Advocate for the Petitioner (s)

Versus**Union of India & Ors.**

Respondent

Mr. Akil Kureshi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B. Patel

: Vice Chairman

The Hon'ble Mr. K. Ramamoorthy

: Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

M.G.Tundiya,
Research Assistant,
Doordarshan Kendra,
Drive-in-Road,
Phaltej-Tekra,
Ahmedabad.

: Petitioner

(Advocate: Mr.J.J.Yajnik)

Versus

1. Union of India
Through:
The Secretary,
Ministry of Information
and Broadcasting and
the Department of Personnel,
New Delhi.

2. The Director General,
Doordarshan, Doordarshan Bhavan,
Copernicus Marg, New Delhi.

3. The Director General,
All India Radio, Akashvani
Bhavan, Parliament Street,
New Delhi.

: Respondents

(Advocate: Mr.Akil Kureishi)

ORAL ORDER

O.A.113/91

Date: 11-8-1995

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Mr.Yajnik states that the applicant ^{will} make a representation to the competent authority for correct fixation of ^{his} seniority and the applicant will be satisfied, at this stage, if the respondents are directed to take decision on the representation within a specified time-limit. If the applicant makes a representation within three weeks hereof, the competent authority is directed to decide the representation within a period of 12 weeks from the date of the receipt of the representation ~~by him~~ and shall communicate its decision to the applicant within a period of two weeks after it is taken. The competent authority may, if thought fit by him, grant opportunity to the other interested

persons or groups also to make their representation on the question, provided the competent authority thinks fit to do so. In view of these directions, Mr.Yajnik seeks permission to withdraw the present O.A. with liberty to the applicant to challenge the decision of the competent authority in case the said decision aggrieves the applicant. Permission granted with liberty as prayed for. O.A. stands disposed of accordingly. No order as to costs.

Mr.Tajnik states that he has made the aforesaid statement in view of the judgment dated 4.2.1993 tendered by the Central Administrative Tribunal Cuttack Bench in O.A.84/88 of its file.

Copy of the judgment tendered by Mr.Yajnik may be kept on record.


(K.Ramamoorthy)
Member(A)


(N.B.Patel)
Vice Chairman

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